

Modernisation of Durgapur Steel Plant

6389. SHRI SUBHASH YADAV : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether there is any proposal under consideration of Government to modernise the Durgapur Steel Plant ;

(b) if so, the salient features of the proposal ;

(c) financial implications thereof ; and

(d) how far it will increase the production of the plant ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE) : (a) Yes, Sir.

(b) to (d). The proposal submitted by the Steel Authority of India Limited for technological upgradation and modernisation of the Durgapur Steel Plant to enable the plant to attain its installed capacity is under consideration of the Government. The details including estimated expenditure and the completion period of this scheme will be known after investment approvals are accorded by Government.

Balanced Economic Development in the Country

6390. SHRI SAIFUDDIN SOZ : Will the Minister of PLANNING be pleased to state :

(a) whether Government feel it necessary to ensure a balanced economic development in the country ; and

(b) if so, the area which have lagged behind due to lack of financial allocations for development ?

THE MINISTER OF PLANNING (SHRI S.B. CHAVAN) : (a) Yes, Sir. The Government have always been keen to ensure balanced development in the country.

(b) It is not correct to say that any area has lagged behind only due to lack of financial allocations for development.

Safeguards to Central Government Employees on Harassment under Rule 3 of Central Civil Services (Conduct) Rules

6391. SHRI SHEO SHARAN VERMA : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4842 on 21 December, 1983 regarding safeguards to the Central Government Employees on harassment under Rule 3 of Central Civil Services (Conduct) Rules and state :

(a) whether the disciplinary authority is answerable when they invoke Rule 3(1) of the Central Civil Services (Conduct) Rules after placing a Government servant under suspension and do not utter a word as to how that rule has been attracted or for that matter stands violated more so when another rule of the Conduct Rule has been applied may be that too with malafide intentions with the sole aim to harass and victimise public servants ; and

(b) if so, what measures the public servants should take to safeguard their interests and to get justice in such circumstances at the hands of Government before resorting to litigation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) and (b). When disciplinary action is contemplated against a government servant the disciplinary Rules require that the disciplinary authority should make out specific articles of charge supported by specific imputations of mis-conduct or misbehaviour. As the Rules themselves have built in protection for Government employees as indicated above, public servants are not required to take any special measures to safeguard their interests. In any case the rules also provide for appeal and review by higher authorities of the decision taken by the disciplinary authority.

Taxi Driver Foiled Robbery Attempt

6392. SHRI K.A. RAJAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has